

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.13
CP/28/GB/2022**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J):
Hon'ble Shri Subrata Kumar Dash, Member (T):**

**Hearing through
Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2023**

In the matter of:

SM Autokarts Pvt. Ltd.
With
ITS Shareholders and Creditors

Section: Under Section 66 of the Companies Act, 2013

S. NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	MR. S. SANCHETI	Advocate	Petitioner	Present in Video Conference
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ORDER

Date of Order: 18.05.2023

The matter is taken up for hearing through Video Conferencing. Heard the Learned Counsel appearing for the Petitioner. RD NER Report has been filed and a rejoinder to the report of the RD NER has been filed by the Petitioner. There is no representation from the Income Tax Department. No response has been filed by the Income Tax Department. There is also no response/representation from SEBI.

The Petitioner is once again directed to serve the copy of the petition to SEBI and Income Tax Department for their replies/comments on the scheme of reduction of the share capital.

2. List the matter for further submissions on 15.06.2023.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)
& Adjudicating Authority**

Sd/-

**(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority**